

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-227/2018 in
OA-4231/2017
MA-3059/2018**

New Delhi, this the 31st day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Sujit Bhattacharya, aged about 52 years,
s/o Sh. Niranjan Prasad Bhattacharya,
resident of Pocket 40, house no. 44 (40/44),
Chittaranjan Park, New Delhi. Petitioner

(through Sh. S.K. Tripathi for Sh. G.P. Srivastava)

Versus

Dr. Girish Sahani,
Director General,
Council for Scientific and Industrial Research
Headquarter, Anusandhan Bhawan,
2, Rafi Marg, New Delhi-110001. Respondents

(through Sh. Praveen Swaroop)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not comply with the order dated 01.12.2017 passed by this Tribunal in OA No. 4231/2017. The direction issued therein is that the respondents shall take a decision on the representation submitted by the applicant in view of the fact that he is exonerated of the charges in the disciplinary proceedings. It was also observed that in case the applicant has been recommended by the screening committee, all consequential benefits shall be extended to him.

2. Today, learned counsel for the applicant has placed before us a copy of office memorandum dated 01.08.2018, through which he has been promoted to

the post of Chief Scientist. With this, the order stands complied with. In case the applicant is entitled to any consequential monetary benefits as a result of this promotion, the same shall be extended as expeditiously as possible. The contempt case is accordingly closed.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/